## NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 26/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

:TCP/8/2016

NAME OF THE PETITIONER(S)

:Shobhi.G.Mahtani and 2 others

NAME OF THE RESPONDENT(S)

:Lilaram Shewaram (India) Private Limited and 4 others

UNDER SECTION

:397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1 P. Vijayarmas. R.4 +R5

2. Paritra Venkalerwaran Pelilioners
(For R. Hurari)

## **ORDER**

Ms Pavitra Venkateswaran, counsel representing senior counsel for petitioners, Shri R Murari, present. Shri P Vijayakumar, counsel for R4 & R5 present. No representation on behalf of R1 & R3. The counsel appearing for senior counsel for petitioner stated that it is not possible for the senior counsel to cause appearance on behalf of the petitioner. However, the counsel added that she has instructions from the senior counsel representing the petitioner to withdraw the petition as nothing survives therein. From the record it can be seen that the petition has been filed long back which was got numbered as CP 37/2005. In support of the statement made by the counsel representing the petitioner an endorsement is made on the CP itself with her, signature and date. In the light of the submissions made by the counsel representing the senior counsel for petitioner, the petition is dismissed as withdrawn.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)